

Mechanism to rescue women from social media attack

2138. SHRIMATI WANSUK SYIEM: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government would crack down on people harassing and trolling women on social media without compromising the freedom of expression on the internet;

(b) whether of late, many instances of abusive behaviour, harassment and hateful content against women, appeared in social media; and

(c) whether Government and the concerned media, are working out a mechanism to crack down on offenders in order to rescue women being trolled on social media sites?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) The Ministry intends to assist women who are victims of abusive behaviour, hateful content and are harassed on the Social Media.

(b) Instances of abusive behavior, harassment and hateful content against women on social media have been reported to the Ministry.

(c) The Ministry is in touch with social media platforms and is resolving the complaints as and when received. The existing framework of Social Media platforms for such grievance redressal is being used. Also, the provision of cyber-crime/laws are being invoked on case to case basis.

Marital rape under law

2139. SHRI DILIP KUMAR TIRKEY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that National Commission for Women (NCW) has recommended that marital rape should be brought under law and recognized as an offence; and

(b) if so, the details thereof and Government's view thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) and (b) While commenting on Draft National Policy for Women, 2016, the National Commission for Women has made certain recommendations on marital rape. The Ministry of Home Affairs has informed that the Law Commission of India, while making its 172nd Report on "Review of Rape Laws" in March, 2000 did not recommended criminalization of marital rape. However, the Justice J.S Verma Committee, while giving its Report on "Amendments to Criminal Laws" in January 2013, recommended that law ought to be amended to delete the marital rape exception. The Department - Related Parliamentary Standing Committee on Home Affairs presented its 167th Report on their Criminal Law (Amendment) Bill, 2012 in the Rajya Sabha on 1st March, 2013. While giving its report the Department-Related Parliamentary Standing Committee on Home Affairs, inter alia, considered both the 172nd Report on Review of Rape Laws given by the Law Commission of India, and the Report of the Justice J.S. Verma Committee. The Committee deliberated the amendments to section 375 of IPC including the issue of marital rape and observed that if the marital rape is brought under the law, the entire family system will be under great stress and the Committee may perhaps be doing more injustice.

The Ministry of Home has requested the Law Commission to deliberate upon the subject of marital rape during the course of its comprehensive review of Criminal Justice System.

National policy for safety of women

2140. SHRI RIPUN BORA:

SHRI SANJAY RAUT:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that there are reports of under utilisation of the Nirbhaya Fund by some States and nearly ₹2000 crore fund remains unutilised, if so, the State-wise details for the last three years, year-wise thereof;